

BEFORE THE SUPREME COURT SPECIAL LOK ADALAT
[SAMADHAN SAMAROH]
PROCEEDINGS OF

CIVIL APPEAL NO.3816/2023

DEVI CHARAN AGARWAL

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH AND ORS.

Respondent(s)

Date : 22-08-2026

PRESENT :

HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE VIJAY BISHNOI
MS. MADHAVI DIVAN, SENIOR ADVOCATE
MR. ROHIT KUMAR SINGH, ADVOCATE-ON-RECORD

For Appellant(s) :

Mr. Pankaj Kumar Singh, Adv.
Mrs. Bimla Sharma, Adv.
Ms. Akshita Singh, Adv.
Mr. Seshatalpa Sai Bandaru, AOR

For Respondent(s) : Mr. Shashank Shekhar Singh, AOR
Mr. Abhinav Singh, Adv.

Mr. B.P. Singh Dhakray, Adv.
Mr. Shakti Singh Dhakray, Adv.
Mr. Kumar Dushyant Singh, AOR

1. Having regard to the nature of the impugned order, and the reasons recorded therein, *prima facie*, we are of the view that this matter cannot be settled through a compromise.

2. List the matter in the Regular Court.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(SAPNA BANSAL)
COURT MASTER (NSH)